8.8.97

List on 30.9.97 for hearing on contempt.

CM

(V.N. Mehrotra) Vice-Chairman

2/30.09.97

Since Bench is not available today,

case is adjourned to 04.12.1997 for hearing on contempt.

(V.K.Srivastava Dy. Registrar

SKJ

3./ 4.12.97: Shri M.P. Dixit, the counsel for the applicant.

Heard learned counsel for the applicant. Issue notice to the respondent No. 1 to show cause as to why proceedings for contempt of Court be not initiated against him for non-compliance of the order dated 7.8.96 passed by this Bench in OA 234/95. Reply may be filed within four weeks. List it on 10.2.98 for hearing on contempt matter. Requisites may be filed within a week.

CBS/

/cbs/

(S. Das Gupta)

Member (A)

(V.N. Mehrotra)

Vice-chairman

4./ 10.2.98.

Shri M.P. Dixit, the counsel for the applicant.

On the request made on behalf of Shri Lalit Kishore, the learned Addl. Standing Counsel for the respondents, three weeks further time is allowed to file reply in the matter. Rejoinder may be filed within two weeks thereafter. List it on 23.4.98 for hearing.

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(R. Rangarajan)

Member (A)

(V.N. Mehrotra)

Vice-chairman

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23.4.98

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Counsel for the respondents..Shri M.P.Dixit

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The learned counsel for the respondents states that the order of this Bench in 0.A.234/95 has been implemented and he would be filing reply within a period of four weeks. The learned counsel for the applicant states that the order has not been complied. Four weeks' time is allowed to the respondents for filing reply. List on 4.6.98.

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(G.Narasimham) Member (J) (L.R.K.Prasad) Member (A)

6/4.6.1998

Shri M.P.Dixtt, learned counsel for the applicant.

Shri Lalit Kishore, Additional Standing Counsel for the respondents.

The learned counsel for the respondents prays for four weeks further time to file show-cause, reply. Rejoinder, may be filed within two weeks thereafter. List on 4.9.1998 for hearing.

(L.R.K.Prasad) Member (A)

(V. N. Mehrotra) Vice-Chairman

7./ 4.9.98.

MPS.

Shri M.P. Dixit, the counsel for the applicant. None for the respondents.

On the request made on behalf. of Shri Lalit Kishore the learned Addl. Standing Counsel, four weeks further time is allowed to the respondents to file W/S. Rejoinder may be filed within three weeks thereafter. List it on 1.12.98

for hearing on contempt with the name of Shri Lalit Kishore for the respondents.

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(L.R.K. Prasad)

Member (A)

(V.N. Mehrotr Vice-chairma

/CBS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH PATNA

Order Sheet

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Note of Resistry		v in the second	Orders of the Tribunal	

CCPA - 36/97

3./1.12.98. Shri M.P. Dixit, the counsel for the applicant.

On the request made by Shri V.M.K.Sinha, the counsel for the respondents, four weeks further time is allowed for filing show cause reply. List it on 27.1.99 for hearing on contempt with the name of Shri V.M.K. Sinha Sr. Standing Counsel for the respondents.

Shar

/CBS/

(LAKSHMAN JHA)

(L.R.K. PRASAD)

MEMBER (A)

9./ 18.2.99. Shri M.P

Shri M.P. Dixit, the counsel for the applicant.
Shri V.M.K. Sinha, the counsel for the respondents.

Heard learned counsel for the A parties. It appears from the letter dated 19.1.98 addressed to the Registrar, CAT, (kept in 'C' File) that the matter has been examined and the GPF final payment case has been got recast thoroughly and an amount of Rs. 3844/- has been worked out for payment to him. A bank draft dated 16.1.98 for the said amount has already been sent to the \$ Asstt. Director, Census Operation, Bihar, Patna, for payment to Shri Mishra who has already been informed. During the argument, it transpires that the applicant has received the said amount along with letter No. PAO/ Con/MHA/Fund/97-98/3214 dated 19.1.98 from the pay and Accounts Office, New Delhi which also contains calculati--on sheet. The applicant is directed to file the same along with the affidavit within three weeks and copy of the same be given to the Sr. Standing Counsel. List it on 13.4.99 for hearing on contempt matter.

/CBS/

(LAKSHMAN JHA)

MEMBER (J)

(L.R.K. PRASAD)

MEMBER (A)

10/13.4.1999

Shri M. P. Dixit, counsel for the applicant.

The learned counsel for theapplicant states that the direction of the Tribunal has been complied with by the respondents and the applicant may be permitted to withdraw this CCPA. In view of the above submission, the CCPA is dismissed as withdrawn.

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(Lakshman Jha) Member (J) w-00

(L.R.k.Prasad) Member (A)

MPS.